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Government of India
Ministry of Finance
(Department of Revenue)

NOTIFICATION NO. 07/ 2015-Customs (N.T.)

New Delhi, the 8th January, 2015

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint/Additional Commissioner of Customs, Custom House, Kandla to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Joint/Additional Commissioner of Customs, Custom House, Kandla;
- (ii) the Joint/Additional Commissioner of Customs, Custom House, Mundra,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Jain Plywood House, Near Glass Factory, Tonk Road, Jaipur and others issued, *vide* F.No.DRI/CZU/VIC/26/ENQ-03(INT-NIL)/2014, dated the 27th October, 2014 by the Additional Director, Directorate of Revenue Intelligence, Zonal Unit, Hyderabad.

[F.No. 437/145/2014-Cus-IV]

(R.P.Singh)
Director (Customs)